

Sl. No.	Name of State / UT	Districts	Census 2001	Census 2011
		Jaipur	899	861
		Dausa	906	865
		Alwar	887	865
		Bharatpur	879	869
		Sawai Madhopur	902	871
30.	Sikkim	North District	995	929
31.	Tamil Nadu	Cuddalore	957	896
32.	Telengana	Hyderabad	943	914
33.	Tripura	South Tripura	961	951
34.	Uttar Pradesh	Baghpat	850	841
		Gautam Buddha Nagar	854	843
		Ghaziabad	854	850
		Meerut	857	852
		Bulandshahr	867	854
		Agra	866	861
		Muzaffarnagar	859	863
		Mahamaya Nagar	886	865
		Jhansi	886	866
		Mathura	872	870
35.	Uttarakhand	Pithoragarh	902	816
		Champawat	934	873
36.	West Bengal	Kolkata	927	933

#### Physical abuse of children

2974. SHRI BAISHNAB PARIDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that 2 out of 3 school kids are physically abused, while in 70 per cent such cases are not reported;



(b) whether Government has worked some action plan to encourage the parents/relations to come forward in such cases to help control this menace; and

(c) whether Government has issued certain instructions to the school authorities and others concerned in such cases to cooperate with the concerned authorities to help control this menace, if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The study entitled 'Eliminating Corporal Punishment in School' conducted during 2009-2010 by NCPCR in seven States with a sample size of 6632 children concluded that most children had experienced punishment of one kind or the other. The study also reported that children remain silent due to fear. Unless the violence became unbearable they do not inform anyone.

(b) and (c) The above-mentioned study led to the development of Guidelines for Eliminating Corporal Punishment in Schools by the Commission; which were Later shared with the Ministry of Human Resource Development (MHRD). These guidelines were approved by MHRD on 26th March, 2014 and an advisory was issued to all State Governments and central educational boards.

#### **Children with multiple deprivation**

2975. SHRI PARIMAL NATHWANI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the Twelfth Plan strategy for children of most vulnerable communities with multiple deprivations;

(b) how far the strategy is being implemented in States;

(c) details of the achievements made so far especially in Jharkhand; and

(d) whether Government has set up an Assessment and Monitoring Authority for child related schemes; and if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (c) Para 23.172 of the 12th Five Year Plan deals with Children of most Vulnerable Communities with Multiple Deprivations and states that, "Recognising the need to anchor inclusion of children of socio-religious communities more firmly in relevant national flagship programmes and closely monitor the child related component of schemes taken up under targeted interventions such as Scheduled Castes